

No. DJA-Frg./Comm Court/Super Time Scale/2072/2026/3485

28th July, 2026

To

1. The Ld. Principal District & Sessions Judge, Central, THK
2. The Ld. Principal District & Sessions Judge, North-West, Rohini
3. The Ld. Principal District & Sessions Judge, East, KKD
4. The Ld. Principal District & Sessions Judge, North-East, KKD
5. The Ld. Principal District & Sessions Judge, North, Rohini
6. The Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RADC
7. The Ld. Principal District & Sessions Judge, New Delhi, PHC
8. The Ld. Principal District & Sessions Judge, Shahdara, KKD
9. The Ld. Principal District & Sessions Judge, South-West, Dwarka
10. The Ld. Principal District & Sessions Judge, South, Saket
11. The Ld. Principal District & Sessions Judge, West, THK
12. The Ld. Principal District & Sessions Judge, South-East, Saket
13. The Ld. Principal Judge, Family Courts (HQs), South-West, Dwarka

Sub.: Training of District Judges (Commercial Court) and Officers in or anticipated to be in Super Time Scale on the Commercial Courts Act, 2015 and the other related enactments on 31st July & 01st August, 2026

Respected Sir/Madam,

The Delhi Judicial Academy shall be conducting the 'Training of District Judges (Commercial Court) and Officers in or anticipated to be in Super Time Scale on the Commercial Courts Act, 2015 and the other related enactments' for District Judge (Commercial Court) and DHJS Officers in or anticipated to be in Super Time Scale, who have not yet been posted as District Judges (Commercial Courts), on 31st July & 01st August, 2026 at the Delhi Judicial Academy.

The nomination list of DHJS Officers for the aforesaid Training is enclosed as Annexure 'A'. The schedule of the programme is enclosed as Annexure 'B'.

It is requested that the nominated Judicial Officers posted under your kind control may kindly be communicated about the programme schedule through your good office, for attending the programme.

In case the nominated officer is transferred/posted to other jurisdiction on or before the date of aforesaid training, the nominated Judicial Officer shall remain nominated for the programme.

The nominated Judicial Officers may kindly be advised not to list any judicial/administrative work on 31st July & 01st August, 2026.

With regards,

Yours faithfully,

(Mohd. Farrukh)



DEPT. OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE CUM SPECIAL JUDGE (PC ACT) (CBI)
ROUSE AVENUE COURT COMPLEX, NEW DELHI

No. JUT/RAC/Gaz/2026/9072-9088/D Dated, 29/07/26

Copy forwarded alongwith its enclosure for information and necessary action to:

1. Sh. Munish Markan, Spl. Judge (PC Act) (CBI)
2. Dr. Vishal Gogne, Spl. Judge (PC Act) (CBI) (Mps/MLAs Cases)
3. Sh. Muran Prasad Singh, Spl. Judge (PC Act) (CBI)-02
4. Sh. Neeraj Gaur, Presiding Officer, Labour Court
5. Sh. Gaurav Rao, Spl. Judge (PC Act) (CBI)
6. Sh. Sudhanshu Kaushik, Spl. Judge (PC Act) (CBI)
7. Sh. Sharad Gupta, Presiding Officer, Industrial Tribunal
8. Ms. Ivoti Kler, Spl. Judge (PC Act) (CBI)
9. The P.S. to Ld. Pr. District & Sessions Judge-cum-Spl. Judge (PC Act) (CBI), RADC, New Delhi.
10. The Branch In-charge, Admn. Filing, Pool Car, Care Taking, Facilitation Centre, RADC, New Delhi.
11. The Web-site Committee, Tis Hazari Courts, Delhi

(Dig Vinay Singh)
Officer In-charge (Judl.)
for Principal District & Sessions Judge-
cum-Spl. Judge (PC Act) (CBI)
Rouse Avenue Court Complex
New Delhi

Nomination List of DHJS Officers for
'Training of District Judges (Commercial Court) and Officers in or anticipated to be in Super
Time Scale on the Commercial Courts Act, 2015 and the other related enactments'
on
31.07.2026 (Friday) and 01.08.2026 (Saturday)

Sl. No.	Name of Officer	Present posting	No	District	Place of Posting
1	Vipin Kr.Rai	ASJ (POCSO)	1	South-East	Saket
2	Geetanjali Goel	Officer on Special Duty (Rules & Litigation)			DHC
3	Manish Gupta	Judge, Family Court	2	West	THC
4	Raj Rani	District Judge (Commercial Court)	2	West	THC
5	Savitri	Judge, Family Court	2	Shahdara	KKD
6	Sugandha Aggarwal	District Judge	4	New Delhi	PHC
7	Satish Kr.Arora	Registrar			Supreme Court of India
8	Sumit Dass	Judge, Family Court	1	Shahdara	KKD
9	Munish Markan	Special Judge (PC Act) (CBI)	21		Rouse Avenue
10	Naresh Kr.Laka	District Judge	7	Central	THC
11	Charu Aggarwal	ASJ (E-court)	2	Shahdara	KKD
12	Sidharth Mathur	District Judge	1	North	Rohini
13	Vishal Gogne	Special Judge (PC Act) (CBI) (MPs/MLAs Cases)	24		Rouse Avenue
14	Murari Prasad Singh	Special Judge (PC Act) (CBI)	2		Rouse Avenue
15	Kiran Gupta	District Judge	2	North-West	Rohini
16	Vishal Singh	ASJ	5	South-East	Saket
17	Shuchi Laler	District Judge	2	East	KKD
18	Tarun Yogesh	District Judge	13	Central	THC
19	Neeraj Gaur	POLC	1		Rouse Avenue
20	Saurabh Partap Singh Laler	ASJ	5	New Delhi	PHC
21	Priya Mahendra	ASJ	9	West	THC
22	Gaurav Rao	Special Judge (PC Act) (CBI)	1		Rouse Avenue
23	Shunali Gupta	ASJ (FTC)	2	South	Saket
24	Sudhanshu Kaushik	Special Judge (PC Act) (CBI)	11		Rouse Avenue
25	Sharad Gupta	POIT	2		Rouse Avenue
26	Sunil Beniwal	District Judge	6	South	Saket
27	Vandana Jain	ASJ	3	South-West	Dwarka
28	Deepak Dabas	Joint Registrar (Judicial)			DHC
29	Deepak Wason	ASJ	4	South-West	Dwarka
30	Jyoti Kler	Special Judge (PC Act) (CBI)	14		Rouse Avenue
31	Dharmender Rana	District Judge	1	New Delhi	PHC
32	Sandeep Garg	Coordinator, Delhi International Arbitration Centre			DHC
33	Twinkle Wadhwa	ASJ	2	North-East	KKD
34	Ankur Jain-I	ASJ	4	Central	THC

DELHI JUDICIAL ACADEMY

Programme Name: Training of District Judges (Commercial Court) and Officers in or anticipated to be in Super Time Scale on the Commercial Courts Act, 2015 and the other related enactments

Duration, Day & Date: Two days, 31st July, 2026 (Friday) and 1st August, 2026 (Saturday)

Participants: District Judge (Commercial Court) and DHJS Officers in or anticipated to be in Super Time Scale, who have not yet been posted as District Judges (Commercial Courts).

Venue: Seminar Hall, 2nd Floor, Delhi Judicial Academy

Programme Director: Mr. Mohd. Farrukh, Director (Administration) / Chairperson (Officiating), Delhi Judicial Academy.

Programme Coordinator: Mr. Sachin Sangwan, Additional Director, Delhi Judicial Academy.

Date & Day	10:00 am – 11:30 am	11:30 11:45 am	11:45 am – 01:15 pm	01:15 01:45 pm	01:45 pm – 03:15 pm	03:15 03:30 pm	03:30 pm – 05:00 pm
31.07.2026 (Friday)	<u>Session-I</u> Commercial Courts Act, Vision, Significance and Effective Use - Constitutional vision & legal policy for enactment of Commercial Courts Act - Significance of Commercial Courts in improving ease of doing business (EoDB) - Effective use of the provisions of the Commercial Courts Act, 2015 for expeditious disposal of Commercial Disputes - Delay reduction strategies in high-value disputes - Importance of Alternate Dispute Resolution (ADR) mechanisms Speaker: - Mr. Nikhil Chopra, Principal Judge, Family Courts (HQs), South West, Dwarka	T E A B R E A K	<u>Session-II</u> Effective Implementation of the Provisions of Commercial Courts Act, 2015 - Commercial Courts Act vs. CPC framework - Scope and Applicability of Act - Specified Value - Pre-institution Mediation - Interlocutory Applications - Case Management and procedural innovations - Role of judges in expediting trial - Timelines under the Act & their enforcement - Evidence evaluation in online contract breaches - Summary Judgment Speaker: - Mr. Nikhil Chopra, Principal Judge, Family Courts (HQs), South West, Dwarka	L U N C H B R E A K	<u>Session-III</u> Appreciation of Digital Evidence - Admissibility of electronic evidence, challenges before the trial court and case study - Use of Tech & AI in Judicial system - Use of NGDG, CIS, JustIS App for Court & Case Management Speakers: - Anuj Kumar Agarwal, Advocate - Mr. Himanshu Tanwar, Joint Director, DJA	T E A B R E A K	<u>Session-IV</u> IBC and Companies Act Overview of IBC - Effect of appointment of IRP, RP, Acceptance of Resolution Plan, Failure of the Resolution Plan etc. on the matters to be filed under the Commercial Courts Act as well as such pending matters. - Personal liability of Directors and Lifting of Corporate Veil in execution proceeding - Effect of winding up, merger, striking of the name of the company from the registered etc. on the existing claims of other parties. Speaker: - Prof. (Dr.) Risham Garg, Professor of Law & Registrar, NLUD

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Date & Day	10:00 am – 11:30 am	11:30 11:45 am	11:45 am – 01:15 pm	01:15 01:45 pm	01:45 pm – 03:15 pm	03:15 03:30 pm	03:30 pm – 05:00 pm
01.08.2026 Schedule	Session-I The Arbitration & Conciliation Act, 1996 • Jurisdiction • Interim Measures • Setting aside Arbitral Awards • Enforcement of Arbitral Awards • Court intervention U/s 8	T E A B R E A K	Session-II Continued from previous session... • Distinction between Conciliation & Arbitration • Role of judges in pre-institution mediation • Settlement enforcement U/s 74 • Overlap between Arbitration & Commercial Courts	L U N C H B R E A K	Session-III Intellectual Property Rights • Law relating to infringement and passing off ingredients • Interim relief: ◦ ex parte injunction (when merited) ◦ dynamic injunction ◦ John Doe order • Section 12A of the Commercial Courts Act • Use of a trademark and other evidence • Goodwill and reputation - well known trademarks and Section 29 (4), The Trademarks Act, 1999 • The role of Section 124 - whether relief to be granted when both Plaintiff and Defendant are registered proprietors	T E A B R E A K	Session-IV Continued from previous session.... • Interplay of Copyright and IT Act and intermediary liability in e-commerce etc. • Domain name disputes • IP trial - some peculiarities. Trial through VC • Jurisdiction • Valuation • Design infringement • Section 15(2) of the copyright Act and it's role • Passing off in a registered design
	Speaker: • Dr. Amit George, Advocate • -(online session)		Speaker: • Dr. Amit George, Advocate • (online session)		Speaker: • Ms. Swathi Sukumar • Sr. Advocate		Speaker: • Ms. Swathi Sukumar • Sr. Advocate